

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 25.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Vivek
Kumar, Mr. Jayant Upadhyay, Advs.

For the Respondent : Ms. Gunjan Arora, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor are present and submitted that they have filed their written submissions and the written submissions of both the parties are now available on the e-portal of this Tribunal. Order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)